

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-27/ND/2022
IA/647/2024

IN THE MATTER OF:

Vishnu Vaibhav Industries Pvt. Ltd.

.....Applicant

Vs.

ATS Infrastructure Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 07.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant
Upadhyay, Advs.

For the Respondent : Mr. Divyansh Rai, Adv.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present and their written submission in terms of order dated 15.04.2024 is available on the e-portal of the Tribunal. Ld. Counsel for the Corporate Debtor is present and submitted that they have also filed the written submission, however, their written submission is still not reflected on the e-portal of the Tribunal. The same was the position on the last date of hearing i.e. on 30.05.2024. Ld. Counsel for the Corporate Debtor is once again directed to approach the

Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. List the matter on **05.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)